

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**DFR No. 2360 of 2014 &
IA No. 228 of 2015**

Dated: 13th May, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of :

Essar Steel India Ltd. Appellant(s)

Versus

Petroleum & Natural Gas Regulatory Board & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Anuj Malhotra

Counsel for the Respondent(s) : Md. Ehraz Zafar
Mr. Sumit Kishore for R.1

Mr. Piyush Joshi
Ms. Sumiti Yadava
Ms. Preksha Dugar for R.2

ORDER

Learned counsel for the appellant seeks permission to withdraw the appeal and the interim application.

Permission is granted. The appeal and the interim application are allowed to be withdrawn and are dismissed as such.

(B.N. Talukdar)
Technical Member (P&NG)
Ts/Vg

(Justice Ranjana P. Desai)
Chairperson